

## M.I.Ciraj Vs State Of Kerala

**Court:** High Court Of Kerala

**Date of Decision:** Jan. 7, 2025

**Acts Referred:** Code of Criminal Procedure, 1973 " Section 482

**Hon'ble Judges:** G. Girish, J.

**Bench:** Single Bench

**Advocate:** B.Raman Pillai, R.Anil, M.Sunilkumar, Sujesh Menon V.B., T.Anil Kumar, Thomas Abraham, Mahesh Bhanu S., S.Lakshmi Sankar, Seetha.S

**Final Decision:** Single Bench

### Judgement

G. Girish, J

1. The learned Public Prosecutor submitted that the final report in this case had been filed before the Judicial First Class Magistrate Court - I, Aluva

and the case had been taken on files as C.C.No.1002 of 2023.

2. The prayer in this petition is to quash the FIR registered by the Aluva Police in Crime No.1507 of 2019. As the final report in this case had already

been filed, and the proceedings commenced before the Trial Court, it is not possible for this Court to terminate the prosecution proceedings by invoking

Section 482 of the Code of Criminal Procedure. The petitioner can raise all challenges against the accusations against him at the time of trial before

the learned Magistrate.

The CrI.M.C. is closed with the above observation.